

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3608
(To be answered on the 24th March 2022)**

REPLACEMENT OF DGCA WITH NEW AUTHORITY

3608. SHRI VELUSAMY P.

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government proposes to replace Directorate General of Civil Aviation (DGCA) with a new authority.
- (b) if so, the details of thereof along with the reasons for the establishment of new authority.
- (c) the details of the estimated cost of the new authority and its benefit for the passengers;
- (d) whether the Government proposes to merge the DGCA with the new authority; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

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- (a) No Sir.
 - (b) to (d) does not arise.
 - (e) The Directorate General of Civil Aviation (DGCA) has functional autonomy in regulatory matters. Further, DGCA has been conferred statutory status through Aircraft Amendment Act, 2020 by inserting Section 4A in the Aircraft Act, 1934. DGCA, over a period of time, has also been delegated more administrative and financial powers.
